

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/4070/2021

This the 24th day of August, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Mohd Yousuf Pashoo

.....Applicant

(Advocate:- Mr. Sudershan Sharma)

Versus

1. State of J&K and ors

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

ORDER
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e., 09.08.2021 learned counsel for the applicant had sought time to seek instructions from his client. Today, nobody has joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant and for non prosecution

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)